

Central Administrative Tribunal
Principal Bench: New Delhi

CP-197/97 in
OA No.1923/96

20
New Delhi, this the 12th day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

1. Iris William Chand,
w/o Sh. William Chand,
Retd. as ECG Technician,
Northern Railway,
Central Hospital,
New Delhi.
2. Mr. Solomon,
s/o Sh. William Chand,
Working as Hospital Attendant,
Northern Railway,
Central Hospital,
New Delhi
r/o 152/9, Railway Colony,
Minto Bridge,
New Delhi.Petitioners

(By Advocate: Shri K.K. Patel through Sh. A.K. Bhardwaj)

Versus

Sh. Rajeev Chaudhary,
Divisional Suptd. Engineer (Estate)
Northern Railway, DRM's Office,
New Delhi.Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R (ORAL)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

The counsel for the respondents says that the respondents have passed appropriate orders regularising the quarter in the name of the petitioner. In view of this,

(2)

the order complained against has been complied with. The proxy counsel appearing on behalf of the petitioner does not dispute the said statement.

Contempt of Courts proceedings are, therefore, dropped and notices discharged.

(S.P.Biswas)

Member (A)

(Dr. Jose P. Verghese)

Vice-Chairman (J)

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